

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4281
ANSWERED ON:02.05.2012
ABSORBING SURPLUS EMPLOYEES
Bhujbal Shri Sameer

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the circumstances when the regular employees of Central Government are declared surplus and are not being reinstated in their present scales in the vacancies of same scale in other Central Government departments in particular States or district; and

(b) the details and the reasons for not reinstating the Central Government regular employees in the vacancies of other Departments in the States?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): The Central Government employees are rendered surplus as a result of administrative and financial reforms, transfer of an activity to a State Govt., Public Sector Undertaking or studies of work measurement, abolition or winding up of an organization of the Central Government etc. Surplus Cell of Department of Personnel and Training makes efforts to redeploy surplus staff keeping in view their substantive grade pay, suitability etc. in the same state in which they were working at the time of being declared surplus on availability of suitable vacancies.

Though normally the effort is made to redeploy the low paid employees belonging to Grade 'C' (upto Grade Pay of Rs.4200/-) in the same State in which they are working at the time of being declared surplus, it, however, may be necessary to redeploy them in other States if no suitable vacancies are reported to the Surplus Cell at the relevant time.